

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT) : CBI-08 : RADC : ND**

**CC No. 09/13
CIS No. 233/2019
CBI Vs. Arvind Kumar & Ors.**

17.09.2020

Case file is taken up for physical hearing in the court room, in reference to the *Order No. Power Gaz./RADC/2020/E-11430-11513 dated 02.09.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi.*

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is No. 417/RG/DHC/2020 dt. 27.08.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.

Present: Mr. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer for CBI.

Advocate Shiv Shankar Singh, proxy counsel for Advocate Ajeet Kumar Singh, counsel for accused Arvind Kumar (A-1) and accused Indu Kumar (A-2).

None for other 08 accused.

This case is fixed for prosecution evidence.

Vide the previous order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that evidence shall be recorded only in ex-parte and uncontested cases.

Hence, the present matter stands adjourned to 09.11.2020 for prosecution evidence.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Print out of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader.

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SANTOSH SNEHI MANN
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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 17.09.2020

PS

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT) : CBI-08 : RADC : ND**

In re:

RC No. RC-DAI-2020-A-0027-ACB/ND

U/S: Section 120-B IPC Act & Sections 7, 7-A PC Act

CBI Vs. Anil Kumar Meena

[Bail Application u/s 439 Cr.P.C. of accused Anil Kumar Meena]

17.09.2020

Bail application received on assignment by the order of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, communicated on the Court e-mail id (readercbi08radc@gmail.com) by Ms.Anjana Dhull, In-charge (Bail & Filing Section), is taken up for physical hearing in the court room, in reference to the *Order No. Power Gaz./RADC/2020/E-11430-11513 dated 02.09.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi.*

It be checked and registered.

Present: None for the applicant/accused Anil Kumar Meena.

Mr. M. Saraswat, PP for CBI.

Reader has informed that Advocate Bhumika Aggarwal, counsel for the applicant/accused has telephonically informed him that she will not be able to appear today and that application be kept for consideration in physical hearing.

Copy of the bail application be given to the CBI for reply.

Put up for reply of CBI and consideration of the bail application now on **22.09.2020**, the scheduled date for physical hearing in this court as per the roster issued by the above order.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Print out of the order sheet be placed on record in the judicial file by the Reader.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 17.09.2020

PS

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT) : CBI-08 : RADC : ND**

In re:

CC No. 16/13

CIS No. 155/19

CBI Vs. Badri Prasad Meena & Ors.

[Application of accused Badri Prasad Meena (A-1) seeking direction from the Court for renewal/issuing of the passport]

17.09.2020

(Physical hearing in the court)

Application is put up by Mr. Narinder, Ahlmad of the court with the report that it was filed in a closed envelope physically on 04.09.2020.

Present: None for the applicant/accused Badri Prasad Meena (A-1).

Mr. M. Saraswat, PP for CBI.

As per the *Office Order No. E-10559-10644/Power/Gaz./RADC/2020/ dated 28.08.2020* of *Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi* about modalities for graded functioning of the courts at RADC, this application should have been put up on the 4th day of its filing. Ahlmad is cautioned to be careful.

Copy of the application be given to the CBI for reply.

Put up with the case file for reply and consideration of the application on **23.09.2020**, the date already fixed in this case.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of

Delhi District Courts.

Print out of the order sheet be placed on record in the judicial file by the Reader.

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(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND : 17.09.2020

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